

दूसरी अभी शुरू नहीं हुई। इसलिए इस वक्त कोई वायंट याफ़ आडर नहीं उठ सकता है।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, अभी खत्म नहीं हुआ। (Interruptions)

अध्यक्ष महोदय : खत्म हो गया है। मैं ने श्री चागला का बुना लिया है।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, टूटी-फूटी बस का रिपेराज बढ़ा खराब होगा है।

श्री कछवाय : अध्यक्ष महोदय,

अध्यक्ष महोदय : मैं त्रिकुल इजाजत नहीं दे सकता हूँ। श्री चागला।

श्री श्रींकार लाल बेरवा : अध्यक्ष महोदय, उन को तो इजाजत दे दें

श्री कछवाय : अध्यक्ष महोदय,

12.23 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE BOARD OF TRUSTEES OF THE INDIAN MUSEUM, CALCUTTA FOR 1961-62

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy of Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for 1961-62. [Placed in Library. See No. LT-2613/64].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-NINTH REPORT

Shri S. V. Krishnamoorthy Rao: I beg to present the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT CORRECTING INFORMATION SHRI A. K. SEN

The Minister of Law (Shri A. K. Sen): With your permission, Sir, I

beg to bring to the notice of the House that during the discussions on the Demands for Grants of the Department of Posts and Telegraphs, I, in reply to a certain specific question put by Shri S. M. Banerjee, stated that the officer who had written letters had already been reverted. As the position of the case may not be quite clear from this statement, I would like to clarify it. The position is that I have already ordered that action should be taken to revert the officer. The departmental rules, however, require that an officer officiating in Class I Service can be reverted only in consultation with the duly constituted Departmental Promotion Committee which includes a Member of the U.P.S.C. The matter is being processed to fulfil this requirement. Action is being taken accordingly.

Shri S. M. Banerjee (Kanpur): I had read out from certain letters in order to prove that this particular senior officer was involved in a love affair. I wanted to know whether orders had been issued to revert this particular officer. Since that is going to take some time, may I know whether this officer is likely to be suspended till that action is taken?

Shri A. K. Sen: Suspension is not the ordinary rule where an order of reversion is made. It is a requirement of the statutory rules, which has to be fulfilled. But the departmental decision has already been arrived at to direct that he be reverted. The other requirements which are prescribed by the rules are being followed.

Shri Hari Vishnu Kamath (Hosangabad): On a point of order. I would like to ask for your guidance on this matter. I do not know whether such corrections are governed by any particular rule. I find that Direction 115 only.....

Shri A. K. Sen: That is the only rule.

Shri Hari Vishnu Kamath: As far as my knowledge goes, of the Rules and Directions, Direction 115 is the only provision which governs such matters, and that is not clearly applicable or wholly applicable to the present case. I would only submit that in order to obviate any difficulties in future, the rules or the Directions may be amended to cover all such cases. Direction 115 does not cover this particular case at all. There is no other rule under which a statement like this can be made.

Shri A. K. Sen: I think that we have been doing it under the rule relating to residuary powers.

Shri Hari Vishnu Kamath: Why resort to residuary powers? Why not have a specific rule?

Mr. Speaker: All right. I shall look into it.

12.27 hrs.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That in pursuance of clause i (f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for a term of three years commencing from the 30th April, 1964, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of clause (i) (f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker

may direct, two members from among themselves to serve as members of the All India Council for Technical Education for a term of three years commencing from the 30th April, 1964, subject to the other provisions of the said Resolution."

The motion was adopted.

12.28 hrs.

DEMANDS FOR GRANTS—Contd.

DEPARTMENT OF SUPPLY
AND

DEPARTMENT OF TECHNICAL DEVELOPMENT

Mr. Speaker: The House will now take up discussion and voting on the Demands for Grants under the control of the Department of Supply as also of the Department of Technical Development. The discussion will take place on the Demands of both these Departments together. 4 hours have been allotted for the discussion of both these sets of Demands.

Hon. Members who want to move cut motions may pass on to the Table slips indicating the numbers of the cut motions which they want to move.

DEMAND NO. 103—DEPARTMENT OF SUPPLY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 47,23,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Department of Supply'."

DEMAND NO. 104—SUPPLIES AND DISPOSALS

Mr. Speaker: Motion moved:

That a sum not exceeding Rs. 3,24,28,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in